

**Directorate General of Foreign Trade**

**Udvog Bhawan**

**DES-V Section**

**Minutes of NC-V meeting held on 17.07.2014**

The meeting No.15/AM-15 for the licensing year 2014-15 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 17.07.2014 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohli, Director	R.O. TC, Noida
2.	Shri K.C. Meena, DDG	DGFT
3.	Shri Barinder Singh, Assistant Director	MSME
4.	Shri J.D. Giri, Vice President	AEPC
5.	Shri P.P. Pasricha, F.T.D.O.	DGFT

The agenda for meeting No.15/AM-15 dated 17.07.2014 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

**MEETING NUMBER : 15/84-ALC3/2014**

**MEETING DATE : 17.07.2014**

<b>Case No.:</b> 1/3/84-ALC3/2014	<b>Party Name:</b> KARUR K.C.P.PACKKAGINGS LIMITED,	<b>Meet No/Date:</b> 15/84-ALC3/2014 17.07.2014	<b>Status:</b> <b>Deferred</b>
<b>HQ File</b> :01/84/050/00024/AM15/	<b>RLA File</b> :32/24/040/00032/AM14/	<b>Lic.No/Date:</b> 3210074492 26.03.2014	<b>Defer Date:</b> 24.07.2014
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite comments in this case are still awaited from Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizer. It was decided to await the same and defer the case for re-listing on 24.07.2014.			

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Case No.:3/3/84-ALC3/2014	Party Name: BMU INTERNATIONAL	Meet No/Date:15/84-ALC3/2014 17.07.2014	Status: Approved	
HQ File :01/84/050/00026/AM15/	RLA File :02/24/040/00204/AM14/	Lic.No/Date:0210201904 01.04.2014		
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/17/2014-15/Hosy., dated 17.07.2014 as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed

1.	100% Natural Silk woven fabric made from thrown silk yarn and dupion silk yarn containing 432 Kgs. of natural silk and 1295 kgs. of dupion silk yarn	1727 Kgs.	Thrown silk yarn in hank 20/22 Den & /or 40/44 Den 3A Grade or above	553 Kgs.
			Dupion Silk yarn (De-gummed & twisted) Den 100/120 &/or 200/250 Grade X, XX,XXX, Super X 5X	1360 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:2/3/84-ALC3/2014		Party Name: K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:15/84-ALC3/2014 17.07.2014	Status: Deferred
3	HQ File :01/84/050/00025/AM15/	RLA File :04/24/040/00300/AM14/	Lic.No/Date:0410157117 15.04.2014	Defer Date: 14.08.2014

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP. It was decided to await the same and defer the case for re-listing on 14.08.2014.

Case No.:2/11/84-ALC3/2014		Party Name: KANPUR PLASTIPACK LTD	Meet No/Date:15/84-ALC3/2014 17.07.2014	Status: Approved
4	HQ File :01/84/050/00089/AM15/	RLA File :06/24/040/00007/AM15/	Lic.No/Date:0610037304 06.05.2014	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case, on repeat basis as per decision taken in NC meeting No.13/AM-15 held on 03.07.2014 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Polypropylene Multifilament yarn	1,00,000 Kgs.	PP Granules Virgin for extrusion	1,05,000 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:4/15/84-ALC3/2014		Party Name: SAMSONITE SOUTH ASIA PVT. LTD.	Meet No/Date:15/84-ALC3/2014 17.07.2014	Status: Deferred
5	HQ File :01/84/050/00129/AM15/	RLA File :03/95/040/00095/AM15/	Lic.No/Date:0310781994 19.05.2014	Defer Date: 14.08.2014

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME)/DIPP for their examination and comments. It was decided to defer the case for re-listing on 14.08.2014.

Case No.:1/15/84-ALC3/2014	Party Name: KABADI SHANKARSA & CO.,	Meet No/Date:15/84-ALC3/2014 17.07.2014	Status: Deferred
HQ File :01/84/050/00126/AM15/	RLA File :07/21/040/00192/AM15/	Lic.No/Date:0710104730 03.06.2014	Defer Date: 14.08.2014
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the application set in this case is still awaited from applicant firm/R.A., Bangalore. Accordingly, the Committee after deliberations decided to await the same and deferred the case for re-listing on 14.08.2014.			

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Case No.:3/15/84-ALC3/2014	Party Name: SRF LIMITED	Meet No/Date:15/84-ALC3/2014 17.07.2014	Status: Approved	
HQ File :01/84/050/00128/AM15/	RLA File :04/24/040/00008/AM15/	Lic.No/Date:0410158540 10.06.2014		
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case, on repeat basis as per decision taken in NC meeting No.40/AM-12 held on 05.01.2012 as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Polyester industrial yarn	17,50,000 Kgs.	Polyester chips (for industrial yarn)	18,37,500 Kgs,
			Spin finish Oil	15,750 Kgs.
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

Case No.:2/15/84-ALC3/2014	Party Name: IMPERIAL READYMADE GARMENTS FACTORY INDIA PVT LTD	Meet No/Date:15/84-ALC3/2014 17.07.2014	Status: Deferred
HQ File :01/84/050/00127/AM15/	RLA File :04/24/040/00075/AM15/	Lic.No/Date:0410158824 25.06.2014	Defer Date: 14.08.2014
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 14.08.2014.			

Case No.:5/15/84-ALC3/2014	Party Name: BUILDMET FIBRES PVT LTD.,	Meet No/Date:15/84-ALC3/2014 17.07.2014	Status: Deferred
HQ File :01/84/050/00130/AM15/	RLA File :07/24/040/00115/AM15/	Lic.No/Date:0710105618 10.07.2014	Defer Date: 14.08.2014
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the application set in this case is still awaited from applicant firm/R.A., Bangalore. Accordingly, the Committee after deliberations decided to await the same and deferred the case for re-listing on 14.08.2014.			

Case No.:6/15/84-ALC3/2014	Party Name: BUILDMET FIBRES PVT LTD.,	Meet No/Date:15/84- ALC3/2014 17.07.2014	Status: Deferred
HQ File :01/84/050/00131/AM15/	RLA File :07/24/040/00114/AM15/	Lic.No/Date:0710105619 10.07.2014	Defer Date: 14.08.2014
10 <b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the application set in this case is still awaited from applicant firm/R.A., Bangalore. Accordingly, the Committee after deliberations decided to await the same and deferred the case for re-listing on 14.08.2014.			

#### MANUAL AGENDA CASE

(11)

Case No.216	M/s Alps Industries Ltd., Ghaziabad
NC 15/AM-15, dt. 17.07.2014	File No.01/84/50/162/AM-14/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0510363932 dated 29.08.2013.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. T.N. Tewari, General Manager Commercial on behalf of the firm. Mr. T.N. Tewari explained the details of the case before the Committee. After hearing the details of the case, the Committee after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:-

S.No	Export Product	Export Quantity	Import item	Quantity allowed
1.	Coated fabric, GSM-349+/-10% made from 85% Cotton & 15% Polyester printed fabric, GSM-169+/-10%	51,919 Meters	85% Cotton & 15% Polyester printed fabric, GSM-169+/-10%, width-140 cms. Primal ST 954 Emulsion	76,321 Sq. Meters 11,478 Kgs.
2.	Coated made-ups made from printed Poly Cotton fabric, GSM-113+/-10% (Size-135x160 cms.=374 pairs Size-202x160 cms.=773 pairs Size-270x205 cms.=512 pairs Size-270x220 cms.=489 pairs)	20,257 Sq. Meters	50% Cotton & 50% Polyester printed fabric, GSM-113+/-10%, width-140 cms. Primal ST 954 Emulsion	18,985 Meter (26,579 Sq. meter) 3997 Kgs.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(12)

Case No.217	M/s Supershva Swab (1), New Delhi
NC 15/AM-15, dt. 17.07.2014	File No.01/84/50/188/AM-11/DES-V
Re-fixation of input output norms against Advance Authorization No.0510272361 dated 08.09.2010.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Rahul Jain, Director on behalf of the firm. Mr. Rahul Jain presented the samples and explained the details of the case before the Committee. After hearing the details of the case, the Committee after deliberations decided that the export quantity should be accounted for in terms of Kgs. only.

(13)

Case No.218	M/s Orient Clothing Co. Pvt. Ltd., Gurgaon
NC 15/AM-15, dt. 17.07.2014	File No.01/84/171/065/AM-15/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No. 0510288340 dated 20.04.2011.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 14.08.2014.

(14)

Case No.219	M/s Fashion Accessories, Gurgaon
NC 15/AM-15, dt. 17.07.2014	File No.01/84/171/222/AM-14/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No. 0510369393 dated 25.10.2013.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite information/details as called for by DC(MSME) are still awaited from the applicant firm. The Committee after deliberations decided to await the same and defer the case for re-listing on 14.08.2014.

(15)

Case No.220	M/s Fashion Accessories, Gurgaon
NC 15/AM-15, dt. 17.07.2014	File No.01/84/171/068/AM-15/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No. 0510369393 dated 25.10.2013	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 14.08.2014.

(16)

Case No.221	M/s Gaurav International, Gurgaon
NC 15/AM-15, dt. 17.07.2014	File No.01/84/162/056/AM-15/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No.0510387600 dated 28.05.2014.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 14.08.2014.



(17)

Case No.222	M/s Dhruv Globals Ltd., Faridabad
NC 15/AM-15, dt. 17.07.2014	File No.01/84/171/039/AM-15/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No.0510361429 dated 01.08.2013.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 14.08.2014.

(18)

Case No.223	M/s Ganga Acrowools Ltd., Ludhiana
NC 15/AM-15, dt. 17.07.2014	File No.01/84/50/310/AM-14/DES-V
Re-fixation of input output norms in respect of Advance Authorization No.3010099890 dated 16.01.2014.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that requisite comments on the proposal are still awaited from Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizer. The Committee after deliberations decided to send a reminder to Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizer for submission of requisite comments. The case stands for re-listing on 14.08.2014.

(19)

Case No.224	M/s SRF Ltd., Gummidipoondi, Tamil Nadu
NC 15/AM-15, dt. 17.07.2014	File No.01/84/50/389/AM-12/DES-V
Ratification of input output norms in respect of Advance Authorization No.0410133638 dated 10.02.2012	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case, on repeat basis as per decision taken in NC meeting No.02/AM-13 held on 19.04.2012 & 48/AM-13 held on 07.03.2013 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Polyester Tyre Cord fabric (DIPPED)	1,00,000 Kgs.	Polyester Chips (For industrial yarn)	1,09,132 Kgs.
			Olbo Plast	868 Kgs.
			V.P. Latex	6500 Kgs.
			Spin finish oil	900 Kgs.
			Gril bond	2600 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.



(20)

Case No.225	M/s Chelsea Mills, Gurgaon
NC 15/AM-15, dt. 17.07.2014	File No.01/84/171/018/AM-15/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No.0510342264 dated 02.01.2013.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 14.08.2014.

(21)

Case No.226	M/s Chelsea Mills, Gurgaon
NC 15/AM-15, dt. 17.07.2014	File No.01/84/171/019/AM-15/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No.0510383092 dated 28.03.2014.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 14.08.2014.

(22)

Case No.227	M/s Radnik Exports, New Delhi
NC 15/AM-15, dt. 17.07.2014	File No.01/84/171/064/AM-15/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No.0510333374 dated 31.08.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the CAD/CAM of export product is not clear. Therefore, the Committee after deliberations decided to ask the applicant firm to make available legible copy of CAD/CAM of export product for consideration of the proposal. The case stands for re-listing on 14.08.2014.

(23)

Case No.228	M/s SAS International, Gurgaon
NC 15/AM-15, dt. 17.07.2014	File No.01/84/171/062/AM-15/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No.0410140594 dated 19.10.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 14.08.2014.

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